NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 19.12.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No. CP(IB) No.80/ BB/ 17	T.P. No.	Name of the		Name of the Parties M/s. / Mr.
	-	For filing objections	Rule 6 of IB	GBC Packaging Vs Shashi Distileries Packaging Pvt Ltd.

SL.	NAME (IN CAPITAL)		
NO.	& PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	A.S. ANIRUDDHA. R(9740732170)	RESPONDENT	45

ORDER

Counsel for Petitioner is present. Counsel for Respondent is also present. The Counsel for Petitioner filed withdrawal memo containing that both the parties entered into an amicable settlement and in pursuance of the same, already the Petitioner/Operational Creditor received one instalment. Therefore, he requested the Tribunal to permit the Operational Creditor to withdraw the petition with a liberty to file fresh petition before the Tribunal in even of failure of payment of subsequent instalment by the Corporate Debtor. Memo is recorded. Permission is granted to the Operational Creditor/Petitioner to withdraw the main petition in view of settlement. Petition is therefore dismissed as withdrawn, with a liberty to file a fresh petition in the event of failure of Corporate Debtor to pay subsequent instalments vide separate order. TRP was not afrom the failure of corporate Debtor to pay subsequent instalments vide separate order.

Member (T)

Member (J)